

FIR No. 636/2019
PS Nihal Vihar
U/s 307/34 IPC & Section 25 Arms Act
State Vs. Narender Sharma @ Akhtar

29.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.Nitin Vashisht, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.

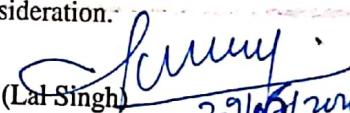
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail for the period of 45 days on the medical ground of the father of the applicant/accused.

Despite issuance of Notice to the IO/SHO concerned vide order dt. 24.06.2020 for filing medical details of the father of the applicant for today, no report has been filed by the IO/SHO concerned.

Ld. Counsel for the applicant/accused submits that father of the applicant/accused is to be admitted in the hospital on 06.07.2020 for surgery.

Issue fresh Notice to the IO/SHO concerned to verify the medical documents of father of the applicant/accused as well as his family details, at the earliest and to file report on or before 03.07.2020.

Put up on 03.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
29.06.2020(P)

FIR No. 882/2015
PS Nihal Vihar
U/s 302/307/34 IPC
State Vs. Manish

29.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Dr.A.P.Singh, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.

This application has been filed on behalf of the applicant/accused for grant of interim bail.

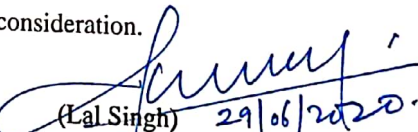
At the very outset, Ld. Counsel for the applicant/accused submits that inadvertently, in the title of the application, the application has been mentioned as interim bail u/s 438 Cr.P.C., whereas this application is for interim bail u/s 439 Cr.P.C.

Ld. Counsel for the applicant/accused submits that the present applicant/accused falls under the criteria laid down by the Hon'ble HPC.

Issue Notice to the IO/SHO concerned to file reply to the above application as well as to file previous involvement report qua the applicant/accused, returnable for 03.07.2020.

Issue Notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 03.07.2020.

Put up on 03.07.2020 for consideration.


(Lal Singh) 29/06/2020
ASJ-05(W)/THC/Delhi
29.06.2020(P)

FIR No. 428/2018
PS Kirti Nagar
U/s 302/201 IPC
State Vs. Parvinder Singh @ Kallu

29.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.Shubham Asri, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Dy. Supdt., Central Jail No. 10, Rohini, Delhi has sent a request seeking two working days time for submitting the medical status report of the applicant/accused.

At this stage, Ld. Counsel for the applicant/accused submits that mother of the applicant/accused has suffered Cardiac Arrest two days back and she has been admitted in Multi Speciality hospital, Janak Puri, Delhi.

He further submits that the directions may be given to the SHO to verify the medical documents of the mother of the applicant/accused. He further submits that he will supply the copies of medical documents of mother of the applicant/accused to the IO/SHO concerned.

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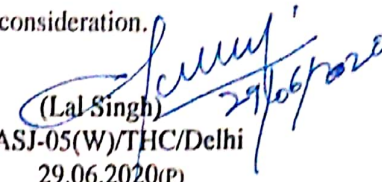
Shubham Asri
29/06/2020.

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Issue Notice to the IO/SHO concerned to verify the medical documents of the applicant/accused as well as family details of the applicant/accused, returnable for 01.07.2020.

In the meanwhile, issue fresh notice to the concerned Jail Supdt. to file the present medical status of the applicant/accused, returnable for 01.07.2020.

Put up on 01.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
29.06.2020(P)

FIR No. 114/2019
PS Punjabi Bagh
U/s 392/397/365/342/34 IPC
State Vs. Rahul Yadav

29.06.2020

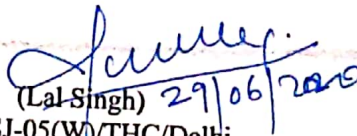
Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.Baldev Singh Solanki, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of regular bail.

Reply has been received on behalf of SI Deepak Sharma alongwith previous involvement report.

Arguments partly heard.

Put up on 03.07.2020 alongwith main case file for consideration.


(Lal Singh) 29/06/2020
ASJ-05(W)/THC/Delhi
29.06.2020(P)

FIR No. 156/2018
PS Kirti Nagar
U/s 324/354/420/307/34 IPC
State Vs. Suraj Shastri

29.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.Neeraj Kumar Singh, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.

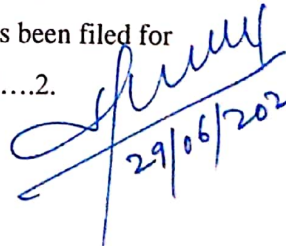
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of regular bail.

Reply has been received on behalf of SI Suresh Chand alongwith previous involvement report, as per which, the applicant/accused is involved in the present case only.

Report has also been received from the Supdt. Jail, Central Jail No.1, Tihar, Delhi, as per which the applicant/accused was admitted in Jail on 07.06.2018 in the present case and since then, he is in Jail till date. Further, it is reported that the conduct of the applicant/accused is good. No punishment is recorded against him till date in the Jail.

At this stage, Ld. Counsel for the applicant/accused submits that though the present bail application has been filed for

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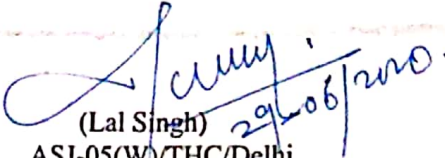

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regular bail, however, the present application may be treated as application for interim bail, as the applicant/accused falls in the criteria laid down by the Hon'ble HPC.

Arguments partly heard.

Put up on 01.07.2020 alongwith main case file for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
29.06.2020(P)